

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

CUSTOMS APPLICATION (MISC) NO: 85648 OF 2021
(on behalf of appellant)
IN
CUSTOMS APPEAL NO: 667 OF 2011

[Arising out of Order-in-Original No: CCP/ADJ/PD/01/2011 dated 14th March 2011 passed by the Commissioner of Customs (Preventive), Mumbai.]

Boby Devassy Chully
III/86 Chully House, Palappilly Road, PO Varakkara
Dist: Trichu, Kerala - 680325

... Appellant

versus

Commissioner of Customs (Preventive)
New Custom House, Ballard Estate, Mumbai – 400 001

...Respondent

APPEARANCE:

Shri N D George, Advocate for the appellant

Shri Ramesh Kumar, Assistant Commissioner (AR) for the respondent

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO: A/86915/2021

DATE OF HEARING:	20/09/2021
DATE OF DECISION:	20/09/2021

PER: C J MATHEW

This appeal is filed against order-in-original no.

CCP/ADJ/PD/01/2011 dated 14th March 2011 of Commissioner of Customs (Preventive), Mumbai imposing penalty of ₹20,00,000/- on Shri Bobby Devassy Chully under section 112 of Customs Act, 1962.

2. By the miscellaneous application, it is informed that appellant has since expired on 8th March 2021 for which death certificate dated 30th March 2021 is enclosed.

3. In accordance with rule 21 of CESTAT (Procedure) Rules, 1982, this appeal abates. Miscellaneous application is also disposed off.

(Pronounced in open court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

**/as*